

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/128 /2008 -SM[BR]

Date 23/07/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SHRI R.K.SHRIVASTAVA. (PROPRITOR)
M/S INDUSTRIAL SECURITY ORGANISATION
34, C.P. COLONY,
MORAR, GWALIOR (M.P.)
SHRI R.K.SHRIVASTAVA. (PROPRITOR)

Appellant

Vs
Respondent

C.C.E. INDORE

I am directed to transmit herewith a certified copy of Final order No. 1072 /2008 -SM[BR] dated 4.7.2008
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. INDORE

MANIK BAGH PALACE, POST BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult

NONE;-----

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K Puram, New Delhi-110066

COURT-IV

Date of hearing: 04.7.2008

Service Tax Appeal No. 128/2008 SM(BR)

[Arising out of the order-in-Appeal No. IND-I/192& 193/2007 dated 30.11.2007 passed by the Commissioner CCE & ST, Indore]

For Approval and Signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	W
3	Whether their Lordship wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Appellants

Respondent

M/s Shri R.K. Srivastava (Prop)

vs.

C.C.E., Indore

Appearance:

None for the Appellant

Shri B.S. Suhag, Authorized Departmental Representative (DR) for the Revenue

Coram: Hon'ble Mr. P.K. Das, Member (Judicial)

• Final Order No. 1072/08-SM(BR)

Per: P.K. Das:

By Stay Order dated 29.5.08, the applicant was directed to deposit entire amount of duty alongwith penalty and to report compliance on 04.7.2008. Today, when the matter was called, none appeared on behalf of the applicant, there is no compliance report in the file. Therefore, the appeal is dismissed for non compliance of Stay order under Section 35F of Central Excise Act, 1944.

(Dictated and pronounced in the open court.)

(P.K. Das)
Member (Judicial)

K. Gupta